

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 3/TT/2023

Subject	Petition for determination of transmission tariff from COD to 31.3.2024 for two number of transmission assets under Transmission System associated with Mundra Ultra Mega Power Project.
Date of Hearing	27.2.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Madhya Pradesh Power Management Company Limited and others
Parties Present	Shri Ravi Sharma, Advocate, MPPMCL Shri Kashif Khan, Advocate, MPPMCL Shri Anup Jain, Advocate, MSEDCL Shri Vyom Chaturvedi, Advocate, MSEDCL Shri Mohd Mohsin, PGCIL Shri Angru Naresh Kumar, PGCIL Ms. Ashita Chauhan, PGCIL Shri Divyanshu Mishra, PGCIL Shri Arjun, PGCIL

Record of Proceedings

Powergrid Corporation of India Limited has filed the instant petition for determination of transmission tariff from COD to 31.3.2024 for Asset-1: 2 no. 400 kV 80 MVAR line reactors of 400 kV Wardha-Aurangabad D/C line (upgradable to 1200 kV S/C) charged as bus reactors at Wardha Sub-station and Asset-2: Wardha-Aurangabad 400 kV D/C (quad) line with provision to upgrade the line to 1200 kV at a later date under Transmission System associated with Mundra Ultra Mega Power Project.

2. The representative of the Petitioner made the following submissions:
 - a) The Petitioner has filed rejoinder affidavits to the replies received from the Respondents, MPPMCL and MSEDCL.
 - b) Pursuant to the hearing of the matter on 20.12.2023, the Petitioner has filed two affidavits wherein the information sought by the Commission has been given, including the detailed justifications for time over-run and cost over-run in relation to the transmission assets.
 - c) The transmission assets are part of the Transmission System associated with Mundra Ultra Mega Power Project and most of the transmission assets under the project have already been executed during the 2009-14 and 2014-19 tariff periods. Further, the Commission has approved the transmission tariff for most of the



transmission assets of the said project vide orders in Petition Nos. 20/TT/2015, 194/TT/2018, 185/TT/2014 and 207/TT/2017.

- d) There is time over-run of six years and eight years in case of Asset-1 and Asset-2 respectively.
- e) The time over-run in execution of the transmission assets is mainly due to land acquisition, RoW issues and Court cases etc., part of which has already been condoned by the Commission in the orders as referred above in the preceding paragraph.
- f) In the 2nd meeting of WRSCT dated 21.5.2019, it was decided that Asset-1, i.e. 2 no. of 400 kV 80 MVAR line reactors of 400 kV Wardha-Aurangabad D/C line (upgradable to 1200 kV S/C) charged as bus reactors at Wardha Sub-station may be utilized as bus reactor to maintain voltage in WR.

3. Learned counsel for MPPMCL and MSEDCL urged the Commission to take into consideration the replies filed by them while considering the claims of the Petitioner.

4. After the hearing, the Commission directed the Petitioner to submit the following information on an affidavit by 18.3.2024, with an advance copy to the Respondents:

- a. CPM/PERT chart indicating scheduled timelines and actual execution timelines.
- b. L2 network indicating important activities, including the planned date and the actual date, substantiating them with appropriate documents.
- c. Impact of the Covid-19 pandemic on the project and activities hampered due to this.
- d. Details of LD recovered/to be recovered/to be adjusted from each of the vendors on account of delay in execution of works and action taken in terms of the contract.

5. The Commission directed the Respondents to submit their replies, if any, latest by 25.3.2024, with an advance copies to the Petitioner, who may file its rejoinder, if any, by 2.4.2024. The Commission further directed the parties to complete the pleadings within the time specified timelines and observed that no extension of time will be granted.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)

